

NHRC puts CS, Forest Secy, N'pada DM on notice

https://www.dailypioneer.com/2022/state-editions/nhrc-puts-cs--forest-secy--n-pada-dm-on-notice.html

The National Human Rights Commission (NHRC) has directed the Odisha Chief Secretary to submit a report within four weeks on the issue of engaging child labours at kendu leaves collection centre by Forest (KL) Department officials.

The NHRC had received a complaint dated 05.05.2022 from Dilip Kumar Das, a human rights activist of Bhawanipatna in Kalahandi district alleging that the Forest Department has engaged 14 children within 10-12 years age group as labourers to dry the bidi leaves at kendu leaves collection center/godown situated at Talakot village of Naupada district.

The petitioner had further alleged that the Forest Department paid Rs 50 per child per day as wages. The children were working under the scorching sun in the mid-summer and thus it was a violation of human rights under the Child Labour Prohibition Act, Protection of Human Rights Act, and RTE Act by the Forest Department. A prayer had been made by the complainant for intervention by the Commission in the matter.

The Commission, considering the matter has issued notices to the Chief Secretary, Government of Odisha, Principal Secretary, Forest and Environment Department, and District Magistrate, Nuapada, Odisha on June 14 last calling for a report within a period of four weeks.

"The allegations made in the complaint are serious in nature involving child labour. The case therefore involves grave violation of human rights of the victim children. Such types of cases are viewed very seriously by the Commission. In these circumstances, let a notice be sent to the concerned authorities," observed the Commission.



Prophet row: Human rights body seeks report on custodial torture of protesters in Saharanpur

https://www.indiatoday.in/india/story/prophet-row-human-rights-body-seeks-report-saharanpur-police-custody-action-protesters-1965140-2022-06-21

The National Human Rights Commission (NHRC) has sought a response from the SSP Saharanpur over the allegations of police brutality and inhuman treatment against members of a minority community, who were holding protests against Nupur Sharma's Prophet remarks in UP.

The commission has sought action taken report from the police within four weeks.

According to the complaint filed by advocate Maroof Ansari, it was alleged that on June 10, a team of police officers from Thana Kotwali Nagar, Saharanpur arrested some protesters who were later subjected to merciless, inhuman treatment in police custody.

The complaint also stated that videos of the police action/brutality are available on social media. One of the sitting MLAs even posted a video of police brutality on June 11 with the caption: Return gift for rioters.

"The complainants are seeking intervention of the Commission in the matter for an independent enquiry into police excesses and disciplinary actions against the police officers who were involved in violation of human rights of the victims. Let the necessary action taken report be submitted in four weeks," the human rights body stated.



Assam Police killed 51 people since May last year, govt tells HC

https://www.daijiworld.com/news/newsDisplay?newsID=971126

The Assam Police have killed 51 people and injured 139 since May last year, the state government told the Gauhati High Court in an affidavit, officials said on Tuesday.

The affidavit said "as far records, there have been 51 numbers of death and 193 numbers of injuries caused due to police action or during police custody since May 2021 till May 31 this year."

The Assam government's Home Department following a direction from the Gauhati High Court filed the affidavit in connection with a Public Interest Litigation on fake encounters that came up for hearing in the court on Monday. Delhi-based lawyer and activist, Arif Jwadder filed the PIL.

The case will be heard again on July 29 as the judges would study the affidavit carefully.

Advocate General Devajit Saikia appeared for the Assam government while Jwadder appeared virtually. Jwadder in the PIL demanded monetary compensation for the families of the victims after due verification.

The PIL has sought the High Court's intervention to register FIRs on the alleged "fake encounters" and a probe by the Central Bureau of Investigation or a Special Investigation Team or by a police team from another state under the supervision of the High Court.

Assam Chief Minister Himanta Biswa Sarma after assuming office on May 10 last year announced a crackdown on militants, drug dealers, smugglers, murderers, cattle lifters and those accused of rape and crimes against women. Of the 51 people, some were killed in custody, some while 'trying to escape after snatching a policeman's firearm' while several others were shot in the leg. A few accused died "after being hit by police vehicles" while going to verify their (accused) statement at the crime spot.

Jwadder earlier lodged a similar complaint about these alleged 'fake encounters' with the National Human Rights Commission (NHRC). "All the victims were unarmed and handcuffed at the time of the encounter. Those people who have been killed or injured were not dreaded criminals," he said.

"Above all, this petition raises the issue of violation of the rule of law and equality before law and equal protection of laws. Police personnel do not have a licence to kill, the whole idea of the CrPC is to apprehend criminals and bring them to justice, not to kill them," the lawyer-turned-activist said in his PIL.

Jwadder said that the NHRC had earlier taken cognizance of his complaint and asked for an action taken report (ATR) from the Assam Police. All the opposition political

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parties, including the Congress, criticised the BJP government for the "killing and injuring of people through encounters".



Police brutality clip: Saharanpur cops record statements of victims' family

https://timesofindia.indiatimes.com/city/meerut/police-brutality-clip-saharanpur-cops-record-statements-of-victims-family/articleshow/92349685.cms

: Police on Monday told TOI that they have recorded statements of a few of the victims' family members in Saharanpur's "custodial torture" video case. The National Human Rights Commission has also registered a case in the matter on the basis of a complaint filed by former IPS Amitabh Thakur. Cops allegedly thrashed men arrested in connection with the violence that transpired during the June 10 protest against suspended BJP spokesperson Nupur Sharma's comments about Prophet Muhammad. The incident was recorded on video and went viral on social media. Cops earlier denied the origins of the clip but later ordered a probe in the matter.

"No one in the family could identify the policemen thrashing the accused in the video. Now we are trying to get the cops identified by the accused, who are in jail," said Saharanpur SSP Akash Tomar. Refuting the claims made by the police, Aasma, the mother of 19-year-old Mohd Ali, who is one among the 85 people arrested, said that no one from the department had met her so far. "My son is in jail. He is ill, and the police are blatantly lying. They decided to hear his bail matter on July 4. My boy will be in jail for almost a month for a crime he never committed," she said. Meanwhile, elderly Shaheen Siddiqui, whose younger son Asif Siddique is also in the viral video, said, "My son is the one in the blue kurta pajama. His other friend, Subhan, is in the yellow kurta pajama. No one from the police has approached our families so far." Babar Wasim, a lawyer at the Saharanpur district court, who is fighting most of the cases of those arrested in the June 10 violence, told TOI that police slapped several "serious" sections on the young boys, who were protesting "peacefully". "The cops claim that these boys had sticks in their hands. No evidence to this effect was found in any of the videos of the site," he said.



Business Standard/ The Economic Times/ Morung Express/ EastMojo/ Deccan Herald/ ThePrint/ Devdiscourse

51 dead, 139 injured in police actions in 13 months: Assam govt to HC

https://www.business-standard.com/article/current-affairs/51-dead-139-injured-in-police-actions-in-13-months-assam-govt-to-hc-122062101007 1.html

https://economictimes.indiatimes.com/news/india/51-dead-139-injured-since-may-last-year-in-police-action-assam-police/articleshow/92367170.cms

https://morungexpress.com/51-dead-139-injured-in-police-actions-in-13-months-assam-govt-to-hc

https://www.eastmojo.com/assam/2022/06/21/51-dead-139-injured-in-police-actions-in-13-months-assam-govt-to-hc/

https://www.deccanherald.com/national/east-and-northeast/51-dead-139-injured-in-police-actions-in-assam-since-sarmas-reign-govt-to-hc-1120124.html

https://theprint.in/india/51-dead-139-injured-in-police-actions-in-13-months-assam-govt-to-hc/1006252/

https://www.devdiscourse.com/article/law-order/2081242-51-dead-139-injured-in-police-actions-in-13-months-assam-govt-to-hc

Altogether 161 incidents of police action took place across Assam in 13 months after Chief Minister Himanta Biswa Sarma took charge in May 2021, resulting in the death of 51 accused people and injuries to 139 others, the Gauhati High Court was informed.

The state government said this in an affidavit as sought by the high court which on Tuesday deferred the hearing of a public interest litigation (PIL) related to the incidents till July 29.

"As per records, there have been 51 numbers of death and 139 numbers of injuries caused due to police action or during police custody since May 2021 toll 21.05.2022. These incidents pertain to 31 numbers of districts of the state," Home & Political Department Joint Secretary Animesh Talukdar said in the affidavit.

"... a total of 161 numbers of cases have been registered in 31 districts of Assam with effect from May 2021 to 31.05.2022," read the affidavit a copy of which was available with PTI.

It stated that in all cases FIRs have been lodged and investigations were made as per an order of the Supreme Court.

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The Assam government denied allegations by the petitioner of the PIL, advocate Arif Md Yeasin Jwadder, that separate FIRs of each incident of police firing, leading to death, have not been registered.

The petitioner sought an enquiry into the encounters by an independent agency such as CBI, SIT or any police team from other states under the supervision of the court.

in all incidents where death occurred, separate FIRs were lodged and independent investigation as well as magisterial enquiries were ordered as per the provisions of the law," the affidavit said.

It said that there are 32 incidents of death as well as four other incidents of "accidental death" of accused people while they were escaping from police custody. These cases have been investigated or are being investigated by officers from different police stations and those of different districts outside the jurisdiction of the superintendent of police concerned.

"...there was no extra-judicial killing as alleged by the petitioner," the affidavit said.

Besides the Assam government, state DGP, law and justice department, National Human Rights Commission and Assam Human Rights Commission have been named as respondents in the PIL filed by Jwadder.

Filing the PIL on December 20, 2021, the petitioner claimed that more than 80 fake encounters between Assam Police and accused people have taken place since May last year when Chief Minister Himanta Biswa Sarma took charge, resulting in 28 deaths and more than 48 injuries.

The people killed or injured were not dreaded criminals and the modus operandi of police has been the same in all the encounters, the PIL said.

The petitioner doubted the police statement published in newspapers which said that the force had to retaliate in self-defence as the accused had tried to snatch service revolvers of the personnel.

According to the petitioner, the injured or dead persons were not militants, and it cannot be the case that all the accused could snatch a service revolver from a trained police officer.

Earlier, Jwadder had filed a complaint about the alleged fake encounters with the National Human Rights Commission in July last year.

The NHRC in November 2021 transferred the case to the Assam Human Rights Commission which had also taken suo motu action on the alleged fake encounters and

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asked for a report from the state government. The AHRC earlier this year disposed of the case as the same was going on at the Gauhati High Court.



Development of curriculum for school education huge decentralised consultation exercise: NCERT

https://economictimes.indiatimes.com/industry/services/education/development-of-curriculum-for-school-education-huge-decentralised-consultation-exercise-ncert/articleshow/92367596.cms

The development of National Curriculum Framework (NCF) for school education is a huge decentralised consultation exercise right from villages and cities to states and Union ministries, NCERT officials said on Tuesday. The NCERT has removed portions about the 2002 Gujarat riots, Emergency, Cold War, Naxalite movement and Mughal courts from its class 12 textbooks as part of its "syllabus rationalisation" exercise, triggering allegations that the exercise is ideologically driven. The National Council of Educational Research and Training (NCERT) has cited "overlapping" and "irrelevant" as reasons for dropping those portions from the syllabus. "The development of National Curriculum Framework (NCF) for School Education is a huge consultative exercise, not limited in any way, to the national level. In fact, for the first time, it is based on a bottom-up and paperless approach, rather than a top down approach," a senior NCERT official said. "Each state has set up 25 State Focus Groups with its own set of experts on key areas, such as pedagogy, assessment, environmental studies, inclusion, knowledge of India, various disciplines like language, social sciences, science, mathematics, and technology," he added.

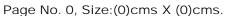
The NCERT has received inputs from 27 states in the form of 608 position papers from each of their State Focus Groups. These will feed into the NCF, according to the official. "At least 3,000 mobile App-based surveys each are being conducted by each state and UT of grassroots-level stakeholders such as teachers, anganwadi workers, local communities and trades persons. Approximately 8,391 surveyors were appointed by states and UTs for this. NCERT has already received survey reports of 1.3 lakh stakeholders so far," the official said. In class 12 political science textbook, pages on the topic 'Gujarat Riots' will be excluded from the chapter titled 'Recent Developments in Indian Politics'. The mention of the National Human Rights Commission report on the 2002 violence and the "raj dharma" remark by the then prime minister Atal Bihari Vajpayee have been dropped from the textbook. Also, chapters on Mughal courts in a history textbook, a poem on the Dalit movement and a chapter on the Cold War, are among the exclusions from the political science textbook.

In Class 10, the excluded chapters included verses of poet Faiz Ahmed Faiz in the 'Religion, Communalism and Politics - Communalism, Secular State' section of the textbook 'Democratic Politics II'. Also, chapters titled 'Democracy and Diversity', 'Popular Struggle and movements' and 'Challenges to Democracy' have been dropped. "States and UTs were also requested to conduct District-Level Consultations of Educationists and related experts. NCERT has received 1,502 consultation reports from states and UTs in this regard. NCERT is itself also directly conducting consultation meetings at district level in several states and UTs," the official said. "All ministries of the government of India have been requested to give their inputs too. NCERT has already conducted two rounds of workshops with some ministries and started receiving inputs," the official said. The official further explained that about 25 National Focus

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Groups have been formed by the NCERT, each with almost 8- 10 members, for giving inputs in the form of position papers on similar themes as those being given by states and UTs. "Therefore, these 25 papers will also be part of the total 608 position papers that will be examined for development of NCF. This entire process is paperless and a special portal has been designed by the NCERT to receive these detailed inputs from all parts of the country, and from all categories of stakeholders," the official said. "National Curriculum is being developed with a 360-degree decentralised consultation process right from villages/citylevel to districts to states and Union ministries. Technology is being leveraged to make the consultation process wider. States and UTs are playing a major role in the curriculum development process, making it an example of cooperative federalism," he said.





जेल में बंदियों को वीआइपी सुविधा दिए जाने के आरोप की जांच शुरू

https://www.jagran.com/uttar-pradesh/ghaziabad-investigation-started-on-the-allegation-of-providing-vip-facility-to-prisoners-in-jail-22824209.html

जागरण संवाददाता, गाजियाबाद: जिला कारागार डासना में बंदियों को वीआइपी सुविधा उपलब्ध कराने और अधिकारियों पर लगाए गए कई गंभीर आरोपों की जांच राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुरू कर दी है। शिकायत के बाद मंगलवार को आयोग की एक टीम जांच करने गाजियाबाद पहुंची। एनएचआरसी के डिप्टी एसपी दुष्यंत कुमार इस प्रकरण की जांच कर रहे हैं। उन्होंने बताया कि शिकायत के आधार पर आरोपितों के बयान बिदुवार दर्ज किए जा रहे हैं। सोमवार को जेल प्रशासन के अधिकारियों के बयान भी दर्ज किए गए। जांच पांच दिन तक चलेगी। टीम ने सबसे पहले जिला एमएमजी अस्पताल में पहुंचकर शिकायतकर्ता डा. नितिन प्रियदर्शी से जांच के संबंध में दो घंटे तक पूछताछ की। उसके बाद यह टीम सीएमओ कार्यालय पहुंची, जहां पर एसीएमओ डा. सुनील त्यागी से भी पूछताछ की गई। एसीएमओ पूर्व में जेल में तैनात रहे हैं। बताया गया है कि इस शिकायत में प्रधान जेल वार्डर और पूर्व चिकित्सक पर कई गंभीर आरोप लगाए गए हैं। उधर जेल अधीक्षक आलोक सिंह का कहना है कि डा. नितिन जेल का नाम खराब करने के लिए मनगढ़ंत और बेबुनियाद आरोप लगाते हुए शिकायत कर रहे हैं। जांच शुरू हो गई है। जांच में पूरा सहयोग किया जा रहा है।

प्रशासन स्तर से भी की जा रही है जांच

मुरादनगर अंत्येष्टि स्थल हादसे के आरोपितों को डासना जेल में बंद रहने के दौरान सुविधाएं मुहैया कराने, जेल में बंदियों से रुपये लेने के आरोपों की जांच के लिए प्रशासन द्वारा भी जांच सिमित गठित की गई है। जिला ग्राम्य विकास अभिकरण विभाग के परियोजना निदेशक पीएन दीक्षित और जिला प्रोबेशन अधिकारी विकास चंद्र इस सिमित में सदस्य हैं। जांच जारी है। मुख्य रूप से जेल में कार्यरत तत्कालीन वरिष्ठ चिकित्सा परामर्शदाता और प्रधान जेल वार्डर इसमें फंसे हैं।



पैगंबर पंक्ति: मानवाधिकार निकाय ने सहारनपुर में प्रदर्शनकारियों की 'हिरासत में यातना' पर रिपोर्ट मांगी

https://jantaserishta.com/local/uttar-pradesh/prophet-row-human-rights-body-seeks-report-on-custodial-torture-of-protesters-in-saharanpur-1317728?infinitescroll=1 यूपी: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यूपी में नूपुर शर्मा की पैगंबर की टिप्पणी के खिलाफ विरोध प्रदर्शन कर रहे, अल्पसंख्यक समुदाय के सदस्यों के खिलाफ पुलिस की बर्बरता और अमानवीय व्यवहार के आरोपों पर एसएसपी सहारनपुर से जवाब मांगा है। आयोग ने पुलिस से चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। अधिवक्ता मारूफ अंसारी द्वारा दायर शिकायत के अनुसार, यह आरोप लगाया गया था कि 10 जून को थाना कोतवाली नगर, सहारनपुर से पुलिस अधिकारियों की एक टीम ने कुछ प्रदर्शनकारियों को गिरफ्तार किया, जिन्हें बाद में पुलिस हिरासत में निर्दयी, अमानवीय व्यवहार का शिकार होना पड़ा। शिकायत में यह भी कहा गया है कि पुलिस कार्रवाई/क्रूरता के वीडियो सोशल मीडिया पर उपलब्ध हैं। मौजूदा विधायकों में से एक ने 11 जून को पुलिस की बर्बरता का वीडियो भी इस कैप्शन के साथ पोस्ट किया: दंगाइयों के लिए रिटर्न गिफ्ट।"शिकायतकर्ता पुलिस ज्यादितयों की स्वतंत्र जांच और पीड़ितों के मानवाधिकारों के उल्लंघन में शामिल पुलिस अधिकारियों के खिलाफ अनुशासनात्मक कार्रवाई के लिए मामले में आयोग के हस्तक्षेप की मांग कर रहे हैं। आवश्यक कार्रवाई की रिपोर्ट चार सप्ताह में प्रस्तत की जाए, "मानवाधिकार निकाय ने कहा।